

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 618
IB-410/ND/2020
IA/357/2024

IN THE MATTER OF:

Canara Bank (Syndicate Bank)

...PETITIONER

Vs

M/s. Clarion Townships Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC Code,2016

Order delivered on 10.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:

For the Respondent/Corporate Debtor

:Adv Gaurav Varma in

IA/357/2024

ORDER

Due to paucity of time, the matter is adjourned to **05.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)